

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO.2466**  
TO BE ANSWERED ON 01.08.2022

**Inspection by CPCB**

2466. DR. T. SUMATHY (a) THAMIZHACHI THANGAPANDIAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of the 17 categories of highly polluting industries inspected by Central Pollution Control Board (CPCB) in financial year 2021-22, State/UT-wise;
- (b) the details of the total number of industries out of above industries found non-compliant, number of industries that complied with CPCB directions, and number of industries for which CPCB directions are still in force for the financial year 2021-22, State/UT-wise;
- (c) the compliance status, especially with regards to Air Pollution, of the aforementioned 17 categories of highly polluting industries as on June 2022, State/UT-wise;
- (d) the compliance status of Gross Polluting Industries (GPI) as on June 2022, State/UT-wise;
- (e) the number of complaints received and actions taken against non-compliance of CPCB Guidelines, State/ UT-wise; and
- (f) the details of complaints received and actions taken against non-compliance of CPCB Guidelines for Non-Attainment cities?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (d) During financial year 2020-21, CPCB has carried out inspection of 50 number of industries based on OCEMS- SMS alerts under 17 categories of highly polluting industries and no inspection has been carried out during FY 2021-22. Out of 50 number of industries inspected by CPCB, 22 industries are found non-complying with the stipulated environmental norms. Show-cause notices and closure directions under section 5 of the Environment (Protection) Act, 1986 are issued to 12 and 8 industries, respectively. State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) are directed to take necessary action to ensure compliance of stipulated environmental norms for two non-complying industrial units. Out of 22 non-complying industrial units, 14 units have subsequently complied with CPCB directions and for remaining units, directions of CPCB are still in force. State-wise and sector-wise compliance status of 17 categories of highly polluting industries inspected on random basis are at **Annexure-I** and **Annexure-II**, respectively.

During Financial Year 2021-22, a total number of 2706 Grossly Polluting Industries (GPIs) located in river Ganga and Yamuna main-stem states namely Uttarakhand, Uttar Pradesh, Delhi, Haryana, Bihar, Jharkhand and West Bengal are inspected .

As per the information received from respective State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs), there are total 2,836 GPIs (excluding the GPIs located in river Ganga and Yamuna main stem states namely Uttarakhand, Uttar Pradesh, Delhi, Haryana, Bihar, Jharkhand and West Bengal) in the country out of which 2,180 industries are operational and 656 industries are self-closed. Number of complying and non-complying units are 2,053 and 127 respectively. Actions are taken against the non-complying units under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986. State-wise status of GPI units in the country is at **Annexure-III**.

(e)& (f) During the period January 2022 to July 2022 the total number of general complaints received in CPCB is 3638. These complaints are forwarded to respective SPCBs and PCCs for compliance verification and for necessary actions if observed any non-compliance during verification. State-wise status of general complaints received in CPCB is at **Annexure-IV**.

CPCB has received 9 complaints related to non-attainment cities. The details of the complaints and action taken are at **Annexure –V**.

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## Annexure-I

Annexure - I referred in reply to parts (a) to (d) of the Lok Sabha Unstarred Question No. 2466 due for answer on 01.08.2022 regarding 'Inspection by CPCB' raised by Dr. T. Sumathy (A) Thamizhachi Thangapandian, Hon'ble M.P.

### State-wise compliance status of 17 categories of industries inspected on random-basis during 2020-21, selected based on the real time data received through OCEMS

Sl. No.	State/UT	Total no. of industries Inspected	No. of industries found Non-Complying	No. of Industries complying with SCN/Technical Directions of CPCB	No. of units found non-complying during inspection but complying as on date	No. of industries for which SCN/directions of CPCB are still in force
1	Andhra Pradesh	3	2	2	2	0
2	Gujarat	7	2	2	2	0
3	Haryana*	7	2	0	0	2
4	Karnataka	3	3	2	3	0
5	Maharashtra	6	5	0	0	5
6	Tamil Nadu*	4	2	1	1	1
7	Telangana	8	2	1	2	0
8	Uttar Pradesh	7	2	2	2	0
9	Uttarakhand	5	2	2	2	0
	<b>Total</b>	<b>50</b>	<b>22</b>	<b>12</b>	<b>14</b>	<b>8</b>

\*For two non-complying units (one each for Haryana & Tamil Nadu) matters are forwarded to concerned SPCBs for necessary action.

## Annexure-II

Annexure - II referred in reply to parts (a) to (d) of the Lok Sabha Unstarred Question No. 2466 due for answer on 01.08.2022 regarding 'Inspection by CPCB' raised by Dr. T. Sumathy (A) Thamizhachi Thangapandian, Hon'ble M.P.

Sector-wise compliance status of 17 categories of industries inspected on random-basis during 2020-21, selected based on the real time data received through OCEMS

Sl. No.	Sectors	Total no. of industries Inspected	No. of industries found Non-Complying	No. of industries to whom closure directions were issued u/s 5 of EPA, 1986	No. of Industries for which closure direction have been revoked	No. of industries to whom Show-cause notices (SCN)/Technical directions were issued u/s 5 of EPA, 1986	No. of Industries complying with SCN/Technical Directions of CPCB	No. of units found non-complying during inspection but complying as on date	No. of industries for which SCN/directions of CPCB are still in force
		(A)	(B)	(C)	(D)	(E)	(F)	(G)=(D)+(F)	(H)= (B)-(G)
1	Fertilizer	2	0	0	0	0	0	0	0
2	Dyes	1	1	0	0	1	1	1	0
3	Pharmaceutical	17	9	2	2	7	7	9	0
4	Pesticide	2	0	0	0	0	0	0	0
5	Petrochemical	1	0	0	0	0	0	0	0
6	Sugar	9	7	1	0	6	2	2	5
7	Pulp & Paper	10	3	0	0	3	2	2	1
8	Distillery	1	0	0	0	0	0	0	0
9	Tannery*	7	2	0	0	0	0	0	2
	<b>Total</b>	<b>50</b>	<b>22</b>	<b>3</b>	<b>2</b>	<b>17</b>	<b>12</b>	<b>14</b>	<b>8</b>

\* For two non-complying units (one each for Haryana and Tamil Nadu) matters were forwarded to concerned SPCBs for necessary action.

**Annexure-III**

**Annexure - III referred in reply to part (a) to(d) of the Lok Sabha Unstarred Question No. 2466 due for answer on 01.08.2022 regarding ‘Inspection by CPCB’ raised by Dr. T. Sumathy (A) Thamizhachi Thangapandian, Hon’ble M.P.**

**Compliance Status of Grossly Polluting Industries (GPIs)**

Sl. No.	SPCB/PCC	Total no. of industries	No. of industries closed by their own	No. of industries operational	No. of industries complying with environmental standards	No. of industries non-complying with environmental standards	No. of industries against which action is taken for non-complying with environmental standards
		<b>(A)=(B)+(C)</b>	<b>(B)</b>	<b>(C)</b>	<b>(D)</b>	<b>(E)=(F)+(G)+(H)+(I)</b>	
1	Andaman & Nicobar	2	0	2	1	1	1
2	Andhra Pradesh	66	11	55	50	5	5
3	Arunachal Pradesh	97	8	89	63	26	26
4	Assam	0	0	0	0	0	0
5	Bihar	84	34	50	50	0	0
6	Chandigarh	0	0	0	0	0	0
7	Chhattisgarh	2	0	2	1	1	1
8	Daman & Diu and Dadra & Nagar Haveli	0	0	0	0	0	0
9	Delhi	3	0	3	3	0	0
10	Goa	0	0	0	0	0	0
11	Gujarat	22	4	18	18	0	0
12	Haryana	627	27	600	594	6	6
13	Himachal Pradesh	0	0	0	0	0	0
14	Jammu & Kashmir	69	0	69	66	3	3
15	Jharkhand	45	6	39	5	34	34
16	Karnataka	4	0	4	4	0	0
17	Kerala	29	1	28	27	1	1
18	Lakshadweep	0	0	0	0	0	0
19	Madhya Pradesh	2	0	2	2	0	0
20	Maharashtra	4	1	3	3	0	0
21	Manipur	0	0	0	0	0	0
22	Meghalaya	2	0	2	2	0	0
23	Mizoram	0	0	0	0	0	0
24	Nagaland	0	0	0	0	0	0
25	Odisha	6	0	6	6	0	0
26	Puducherry	3	0	3	3	0	0
27	Punjab	5	0	5	4	1	1

Sl. No.	SPCB/PCC	Total no. of industries	No. of industries closed by their own	No. of industries operational	No. of industries complying with environmental standards	No. of industries non-complying with environmental standards	No. of industries against which action is taken for non-complying with environmental standards
28	Rajasthan	1	0	1	1	0	0
29	Sikkim	0	0	0	0	0	0
30	Tamil Nadu	0	0	0	0	0	0
31	Telangana	3	1	2	2	0	0
32	Tripura	0	0	0	0	0	0
33	Uttar Pradesh	1648	560	1088	1047	41	41
34	Uttarakhand	64	0	64	60	4	4
35	West Bengal	48	3	45	41	4	4
	<b>Total</b>	<b>2836</b>	<b>656</b>	<b>2180</b>	<b>2053</b>	<b>127</b>	<b>127</b>

**Annexure-IV**

**Annexure –IV referred in reply to part (e)& (f) of the Lok Sabha Unstarred Question No. 2466 due for answer on 01.08.2022 regarding ‘Inspection by CPCB’ raised by Dr. T. Sumathy (A) Thamizhachi Thangapandian, Hon’ble M.P.**

**State-wise general complaints received in CPCB during January 2022 to July 2022**

<b>Sl. No.</b>	<b>States /UTs</b>	<b>Number of Complaints received in CPCB</b>	<b>Forwarded to respective SPCB/PCC for necessary action</b>
1.	Andhra Pradesh	16	Andhra Pradesh SPCB
2.	Delhi	763	Delhi PCC
3.	Gujarat	441	Gujarat SPCB
4.	Haryana	24	Haryana SPCB
5.	Jharkhand	19	Jharkhand SPCB
6.	Karnataka	15	Karnataka SPCB
7.	Kerala	26	Kerala SPCB
8.	Madhya Pradesh	612	Madhya Pradesh SPCB
9.	Maharashtra	42	Maharashtra SPCB
10.	Punjab	18	Punjab SPCB
11.	Rajasthan	610	Rajasthan SPCB
12.	Tamil Nadu	23	Tamil Nadu SPCB
13.	Telangana	17	Telangana SPCB
14.	Uttar Pradesh	973	Uttar Pradesh SPCB
15.	Uttarakhand	18	Uttarakhand SPCB
16.	West Bengal	21	West Bengal SPCB
	<b>Total</b>	<b>3638</b>	

Annexure –V referred in reply to part (e) & (f) of the Lok Sabha Unstarred Question No. 2466 due for answer on 01.08.2022 regarding ‘Inspection by CPCB’ raised by Dr. T. Sumathy (A) Thamizhachi Thangapandian, Hon’ble M.P.

Status of complaints related to non-attainment cities

S. No.	Non-Attainment City/State	Issue	Action taken by CPCB
1	Bengaluru/Karnataka	Concerned about air quality	Provided information of action taken for improving air quality by Central Government
2	Kolkata, West Bengal	Air pollution caused due to encroachment of pavements by hawkers	Forwarded to West Bengal State Pollution Control Board for necessary actions.
3	Varanasi, Uttar Pradesh	Suggested steps for air quality improvement	Shared City Action Plan of city and forwarded to Uttar Pradesh State Pollution Control Board for necessary actions.
4	Ahmadabad, Gujarat	Air pollution in Ahmadabad	Forwarded to Gujarat State Pollution Control Board for necessary actions.
5	Delhi	Concerned about air quality of India	Steps taken for Air quality Improvement under NCAP provided
6	Khanna, Ludhiana, Punjab	Dust pollution in Punjab and on the stretch of Rajpura to Mandi Gobindgarh (Punjab)	Forwarded to National Highways Authority of India and Punjab State Pollution Control Board for necessary actions.
7	Chennai, Tamil Nadu	Regarding formulation of guidelines and action plans etc. as mandated in NCAP document	Comprehensive template on State Action Plan has been developed by MoEF& CC/CPCB.
8	Nagpur, Maharashtra	Intervention in matter of environment of Nagpur City	Shared City Action Plan of city and Forwarded to Maharashtra State Pollution Control Board for necessary actions.
9	Mumbai, Maharashtra	Requirement for installation of Electrical crematorium at Taluka District Latur	Forwarded to Maharashtra State Pollution Control Board for necessary actions.